

In the Criminal Rules of Practice and Circular Orders, 1958 in para 1—(1) in Chapter I, for Rule 2, the following Rule shall be substituted namely:

“2. Hours of Sitting: Every Sessions Judge and Magistrate shall adopt five days a week pattern declaring all Saturdays as holidays. They shall sit in Courts from 10.30 a.m. to 5.30 p.m. with an interval for lunch from 1.30 p.m. to 2.15 p.m. If circumstances such as pressure of work so require, the Courts may commence the sittings by 9.30 a.m. and continue until such hour as may be necessary:

Provided that no Court shall, on any day, be held before 7.30 a.m.

(P.Dis.171/87)